

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11746/2000

(From the judgement and order dated 02/06/2000 in WA 177/96
of The HIGH COURT OF GAUHATI)

GAUHATI HIGH COURT & ANR.

Petitioner (s)

VERSUS

KULADHAR PHUKAN & ANR.

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)

Date : 22/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Vijay Hansaria,Adv.
Mr. Sunil Kumar Jain,Adv.
for M/s Jain Hansaria & Co.

For Respondent (s) Mr. P.K. Goswami, Sr.Adv.
No.2 Mr. R. Rahim,Adv.
Mr. Rajiv Mehta,Adv.

State of Assam Ms. Asha G. Nair,Adv.
Mr. V.K. Sidatharan,Adv.
Ms. Krishna Sarma,Adv.
for M/s. Corporate Law Group

UPON hearing counsel the Court made the following
O R D E R

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Mr. Vijay Hansaria, learned counsel on behalf of the petitioners started his arguments at 2.00 PM and concluded at 3.00 PM. Thereafter, Mr. P.K. Goswami, learned senior counsel on behalf of respondent No.2 addressed the Court till 2.30 PM. After that, Ms. Asha G. Nair, learned counsel on behalf of the State of Assam made the submissions for about five minutes.

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At the end of hearing, the learned counsel for the State of Assam made a statement that in the event of the respondent No.1 continuing in State Legal Services, he will not be posted as Secretary (Judicial) or given charge of the

post of Secretary (Judicial). She sought for a week's time to seek instructions and make statement whether the post of Legal Remembrancer shall also be kept aloof. Let the learned counsel seek instructions and make statement in that regard in writing within one week.

Judgment reserved.

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(Neena Verma)
Court Master

(Radha Rani Bhatia)
Court Master